

global tax evasion and tax fraud and to promote international tax compliance, including supporting the implementation of a uniform global standard on automatic exchange of information, on a fully reciprocal basis, to address the problem of taxpayers hiding their money in offshore financial centres and tax havens through multilayered entities with non-transparent ownership; (iii) Taking appropriate legislative measures such as reporting of assets (including bank accounts) kept outside the country; (iv) Renegotiation of Double Taxation Avoidance Agreements (DTAAs) with other countries to bring the Article on Exchange of Information to International Standards and expanding our treaty network by signing new DTAAs and by entering into Tax Information Exchange Agreements (TIEAs) with many tax jurisdictions to facilitate the exchange of information and to bring transparency; (v) Joining the Multilateral Convention on Mutual Administrative Assistance in Tax Matters; (vi) Proactively engaging with foreign Governments for exchange of information under the provisions of DTAAs/TIEAs/Multilateral Convention; (vii) Effectively utilizing the information received from treaty partners to combat tax evasion and avoidance and (viii) Conducting training and sensitization programmes for the officers of the tax department for making requests in appropriate cases to our treaty partners, *etc.*

(b) Sustained efforts as above made to obtain information about Indians having black money stashed abroad have already resulted in levy of taxes and penalty and launching of prosecution in appropriate cases.

Presence of Chinese naval ships in Indian Ocean

†*25. DR. SANJAY SINH: Will the Minister of DEFENCE be pleased to state:

- (a) whether China has deployed its navy in the Indian Ocean to prevent piracy;
- (b) if so, the details thereof;
- (c) whether Chinese Navy is making contacts with ports of Seychelles for re-supply of essential commodities;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the details of precautionary measures being taken by Government to safeguard and protect the interests of India in this regard?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) to (e) China has been deploying naval ships as part of their Anti-Piracy Escort Force in the Gulf of Aden since January, 2009. It is understood that 18 such deployments have been

†Original notice of the question was received in Hindi.

undertaken till date and that Chinese Navy ships deployed as part of Anti-Piracy Escort Force have visited Seychelles in April, 2011 and in June, 2013 during their Overseas Deployment. Several other Navies and multilateral groups are also deployed in the anti-piracy operations in the Gulf of Aden.

Indian Navy has deployed one naval ship since October, 2008 in the Gulf of Aden for anti-piracy purposes. A total of 3000 merchant vessels (344 Indian flagged and 2656 Foreign Flagged) have been escorted by Indian Navy during which 40 piracy attempts have been thwarted.

Government keeps a constant watch on all developments in the Indian Ocean Region (IOR) to safeguard our national interests. Measures taken in this regard include surveillance and monitoring of maritime traffic, engagement with littoral States in IOR, modernization and upgradation of Indian Navy, etc.

Release of Central funds to States

*26. SHRI. PANKAJ BORA: Will the Minister of FINANCE be pleased to state:

- (a) the details of Central funds released during the last financial year to the different States of the country;
- (b) whether Government has also received requests from the States for debt waiver of the loan taken by them; and
- (c) if so, details of the moratorium given to different States during the last five years, State-wise?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) Details of Central funds released during the financial year 2013-14 to the different States of the country under Central Assistance to State Plans, Central Sector and Centrally Sponsored Schemes, including direct transfers to implementing agencies, are given in Statement-I (*See* below). Besides, details of Non-Plan Grants released to the States during 2013-14 under Demand No. 36 of the Ministry of Finance, in pursuance to the recommendations of Thirteenth Finance Commission (FC-XIII) are given in Statement-II (*See* below).

(b) Yes, Sir.

(c) The requests received from States for debt relief measures, including debt waiver and moratorium, are dealt within the ambit of recommendations of the Finance Commissions. Twelfth Finance Commission (TFC, award period 2005-10) and Thirteenth Finance Commission (FC-XIII, award period 2010-15) have not recommended any